

**FORM A**  
**Public Announcement**  
**Under Regulation 6 of the Insolvency and Bankruptcy Board of India**  
**(Insolvency Resolution Process for corporate Persons)**  
**Regulations, 2016**  
**For the attention of the Creditors of**  
**M/s Max Tech Oil & Gas Services Pvt. Ltd.**

Relevant Particulars	
1. Name of Corporate debtor	M/s Max Tech Oil & Gas Services Pvt. Ltd.
2. Date of incorporation of corporate Debtor	06-09-2000
3. Authority under which Corporate debtor is incorporated/registered	Incorporated under the Companies Act, 1956 and registered with Registrar of Companies, Delhi and Haryana
4. Corporate identity number/limited liability identification number debtor	U74140DL2000PTC107561
5. Address of the registered office and principal office (if any) of corporate debtor	A-26, Ground Floor, Jawahar Park, Devli Road, Khanpur, Delhi-110 062
6. Insolvency commencement date in respect of corporate debtor	01-05-2017
7. Estimated date of closure of insolvency resolution process	27-10-2017
8. Name, address, email address and the registration number of the interim resolution professional	Atanu Mukherjee, 54 Lawyers Chamber Supreme Court of India, New Delhi-110 001 email:insolvencyclaim@gmail.com IBBI/IPA-IP/00088/2016-17/1097
9. Last date for submission of claim	15-05-2017

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process against M/s Max Tech Oil & Gas Services Pvt. Ltd. registered office at A-26, Ground Floor, Jawahar Park, Devli Road, Khanpur, Delhi 110 062 on 1-5-2017.

The creditors of M/s Max Tech Oil & Gas Services Pvt. Ltd., are hereby called upon to submit a proof of their claims on or before 15th May, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in-person, by post or electronic means.

Submission of false or misleading proof of claim shall attract penalties

Sd/-  
 Atanu Mukherjee  
 New Delhi